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Crl.A.No. 464 OF 1999
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM No.104 Court No.1 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.464 OF 1999@@
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Ronald Kiprono Ramkat Appellant (s)

VERSUS

State of Haryana Respondent (s)
(With office report)

Date : 24/07/2001 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Appellant (s) Mr. Rishi Malhotra, adv.
Mr. S.K. Sabharwal, adv.

For Respondent (s) Mr. Mahabir Singh, adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

After hearing learned counsel for the parties, the
Court reserved its judgment.

.SP1

(Neena Verma)
Court Master

(Prem Prakash)
Court Master

LIST OF BOOKS:@@
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1. 1998 (4) scc 517 at 521
2. 1995 (4) (Supp.) SCR 126